

NATIONAL COMPANY LAW TRIBUNAL
COURT-V, MUMBAI BENCH

204. C.P. (IB)/797(MB)2023

IN THE MATTER OF

Union Bank of India ... Petitioner

Vs

Nandan Buildcon Private Limited ... Respondent

U/s 7 of the Insolvency and Bankruptcy Code, 2016

Order Delivered on 09.05.2024

CORAM:

MS. REETA KOHLI,
MEMBER (J)

MS. MADHU SINHA,
MEMBER (T)

Appearance through VC/Physical/Hybrid Mode:

For the Petitioner: Adv. Karan Bhide (PH)

For the Respondent: Adv. Avinash R. Khanolkar (PH)

ORDER

Ld. Counsel for the Petitioner submits that they have given a fresh OTS offer to the Respondent-Bank for consideration and to prove their bona-fide, they have also made payment of Rs. 5.25 Crores on 08.05.2024. In view of the genuineness having been shown by the Respondent and in consultation with the Ld. Counsel for the Petitioner, we deem it appropriate to grant some time to the Bank to consider the said proposal. Adjourned to **04.06.2024.**

Sd/-
MADHU SINHA
Member(Technical)

Sd/-
REETA KOHLI
Member(Judicial)

/Ziyaul